IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH CALCUTTA

OA. No.1155 of 1996 OA. No.1438 of 1994

Date of Order: 08-06-2006

Present: Hon'ble Mr. B.N. Som, Vice-Chairman (A)

Hon'ble Mr. B.V. Rao, Judicial Member

Joginder Singh

-VS-

OF. BOARD

For the Applicant : Mr. S.K. Dutta,, Counsel

For the Respondents: Mrs. U. Sanyal, Counsel

ORDER

PER MR. B.N. SOM, VC(A):

OA. 1155 of 1996

The Ld. Counsel for the respondents, by filing a copy of the letter No.CAT-117/VIG dated 29.5.2006 received from the respondents' organization, submits that as has been disclosed in the said communication that the applicant has since been dismissed from service w.e.f. 19.1.2001 by the Ministry of Defence, New Delhi order No.13024/1/Vig/III/Vol.IV/92/ID(Vig) dated 19.1.2001, a copy of the said order of dismissal as annexed as Annexure-R/1, nothing survives in this O.A. for adjudication.

2. Having regard to the submissions made by the Ld. Counsel for the respondents and having regard to the enclosure/order of the dismissal passed in this regard, we see lot of force in the submissions made by the said Counsel and accordingly, we dismiss this O.A. being infructuous.

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O.A. 1438 of 1994

Heard the Ld. Counsel for the parties.

- The Ld. Counsel appearing for the applicant submits that he has no instruction. 2. The Ld. Counsel for the respondents submits that the applicant has already been dismissed from service vide order No.13024/1/Vig.III/Vol.IV/92/ID(Vig) dated 19.1.2001. In this view of the matter she submits that this O.A. has also become infructuous.
- Having regard to the submissions made by the Ld. Counsel for the parties, we 3. dismiss the O.A. being infructuous. No costs.

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